MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 5th February, 2008/Magha 16, 1929 (Saka)

THE SUGAR DEVELOPMENT FUND (AMENDMENT) ORDINANCE, 2008

No. 4 of 2008

Promulgated by the President in the Fifty-ninth Year of the Republic of India.


Whereas Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for her to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:

1. (1) This Ordinance may be called the Sugar Development Fund (Amendment) Ordinance, 2008.

(2) It shall come into force at once.

2. In the Sugar Development Fund Act, 1982, in section 4, in sub-section (1), after clause (bbb), the following clause shall be inserted, namely:

“(bbb) for defraying expenditure for the purpose of financial assistance to sugar factories towards interest on loans given in terms of any scheme approved by the Central Government from time to time.”.
3. In the Sugar Cess Act, 1982, in section 3, in sub-section (1),—

(a) for the words "fifteen rupees", the words "twenty-five rupees" shall be substituted;

(b) the proviso shall be omitted.

PRATIBHA DEVISINGH PATIL.
President.

K. D. SINGH,
Secy. to the Govt. of India.